

Shri Jawaharlal Nehru: I do not know the exact number, but certainly several times.

Sardar Hukam Singh: Are there any provisions in the Charter or in any subsequent documents which contain some consequences that should normally follow when a power flouts the decisions of the U.N.O.?

Shri Jawaharlal Nehru: Yes, there are provisions in the Charter, but those are, in a sense, permissive provisions. It is for the U.N. to take action or not.

Shri Gurupadaswamy: May I know, Sir, whether the Government would apply economic sanctions against South Africa in the near future?

Shri Jawaharlal Nehru: As a matter of fact, we have had no economic relations with South Africa for some years. The sanctions were applied by both parties some time ago, some years ago.

FOREIGN TRADE

*431. **Sardar Hukam Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) what was the quantum of our sea and air borne trade in the months of January, February and March in 1951 and 1952;

(b) how much of the imports was re-exported to other countries; and

(c) what commodities registered a decline in export and what were the reasons for that decline?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) and (b). A statement is placed on the Table of the House. [See Appendix III, annexure No. 10.]

(c) The principal articles which registered a decline in export as compared to January—March 1951 were Tea, Cotton piecegoods, Hides and Skins-tanned, Mica, Raw wool, Lac, Coir manufactures, Cotton waste, Pepper and Groundnut oil. The level of export in January—March 1951 was however abnormally high. Exports in the same period in 1952 were low on account of slump in international markets, sharp break in prices of Indian commodities and consumer resistance to even normal purchases.

Sardar Hukam Singh: What was the balance of trade during these three months?

Shri Karmarkar: I should have to calculate that, Sir.

Sardar Hukam Singh: Which were the chief sources of our imports during this period and which were our chief export markets?

Shri Karmarkar: Normally, as my hon. friend knows, the bulk of our export is to the U.K. and the U.S.A. In fact, the pattern of trade has not changed during these three months.

Shri Dhusiya: May I know, Sir, what were the chief articles which were re-exported, at what profit and to which countries?

Shri Karmarkar: I should like to have notice.

DAMAGES IN RESPECT OF GOVERNMENT PREMISES

*432. **Sardar Hukam Singh:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) the amount of damages assessed during the year 1951-52 for the unauthorised use and occupation of Government premises in Delhi;

(b) the amount realised out of that referred to in part (a) under the Requisitioning and Acquisition Act of 1952; and

(c) the amount of normal rent for these residences that would have been assessed in case occupation had not been unauthorised?

The Deputy Minister of Works, Housing and Supply (Shri Buragohain): (a) Rs. 1,57,431-14-3.

(b) Nil. A total amount of Rs. 1,54,832-4-0 was, however, received by Government during 1951-52 from unauthorised occupants. This also includes payments in respect of damages for the period prior to the 1st April 1951.

(c) The information asked for is not readily available and it will involve a lot of time and labour to work out the figures.

HOUSES FOR DISPLACED PERSONS

*433. **Dr. Ram Subhag Singh:** Will the Minister of Rehabilitation be pleased to state:

(a) whether Government propose to construct tenements for the displaced persons as a joint enterprise with the Bombay Corporation;

(b) whether Government have agreed to give a loan to the Bombay Corporation for the construction work; and

(c) if so, what amount of money have Government agreed to give as loan?

The Minister of Rehabilitation (Shri A. P. Jain): (a) to (c). Government of India have offered to give a loan of Rs. 45 lakhs to the Bombay Corporation for the construction of about 900 tenements for displaced persons on land belonging to the Corporation in Kolwada. The proposal is now under the consideration of the Corporation.

Shrimati Renu Chakravarty: May I know, Sir, if it is the policy of Government to replace the house building loans to refugees by entering into joint enterprises with private building companies?

Shri A. P. Jain: Well, if there is a suitable company, Government will have no objection.

Shri Velayudhan: May I know, Sir, whether the refugees themselves have come forward to construct these houses on a joint stock company basis?

Shri A. P. Jain: The type of structure which we are going to put up there is beyond the refugees to put up.

IRANIAN PRESS DELEGATION

*435. **Dr. Ram Subhag Singh:** (a) Will the Prime Minister be pleased to state whether it is a fact that the Government of India have invited an Iranian Press delegation to tour India?

(b) If so, when is that delegation likely to arrive?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) Yes.

(b) No definite date has been fixed. But the delegation, probably consisting of five representatives of the Iranian Press, may be expected in India in November 1952.

INDIANS TAKEN PRISONERS IN TIBET

*436. **Dr. Ram Subhag Singh:** (a) Will the Prime Minister be pleased to state whether it is a fact that some Indians were taken prisoners by the advancing Chinese troops in Tibet?

(b) If so, how many Indians were taken prisoners by the Chinese troops?

(c) How many of them have so far been released?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) Yes.

(b) Four who were employees of the Tibetan Government.

(c) All the four have been released.

Shri Gurupadaswamy: May I know, Sir, whether the Chinese Government has tendered an apology for having done so?

Shri Satish Chandra: I do not think, Sir, that there has been any apology.

COMMITTEES AND BOARDS

*437. **Shri S. N. Das:** Will the Minister of Commerce and Industry be pleased to lay a statement on the Table showing:

(a) the number and names of statutory, ad-hoc and departmental Committees or Boards that were set up under his Ministry during 1951 and 1952 so far giving their functions; and

(b) the number and names of the statutory, ad-hoc and departmental committees that have submitted their reports during the period?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) and (b). It appears to me that the hon. Member refers to committees or boards set up statutorily or otherwise, for the purpose of submitting reports on specific issues referred to them. No such committee has been constituted in 1951, or 1952 up-to-date. But a team of officers has been recently entrusted with an enquiry into the conditions of the tea industry.

I, however, place on the Table of the House a statement showing the committees and boards appointed in 1951 or 1952 with somewhat different functions. [See Appendix III, annexure No. 11.]

Shri S. N. Das: May I know, Sir, whether the Indian Cottage Industries Export Committee which was expected to submit its report during 1951, has submitted its report?

Shri Karmarkar: The Cottage Industries Board is continuing to exist, but it was not constituted to submit any report on any particular subject as such. It meets once in six months and it considers.